

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

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**Subject:** Deputation/Repatriation of Judicial Officers.

**Government Order No:15555 - JK(LD) of 2024.**  
**Dated. 06-09 - 2024.**

As recommended by the High Court of Jammu and Kashmir and Ladakh, sanction is hereby accorded to:

- I. the repatriation of :
- a. Shri Rajeev Gupta, Member, J&K Special Tribunal, Jammu from deputation to Judiciary;
  - b. Shri Abdul Nasir, Presiding Officer MACT, Jammu from deputation to Judiciary;
- II. the appointment on deputation of:
- a. Shri Sanjay Parihar, District Judge, as Member, J&K Special Tribunal, Jammu;
  - b. Shri Ashok Kumar, District Judge as Member, J&K Special Tribunal, Srinagar; and
  - c. Shri Chain Lal Bavoria, District Judge as Presiding Officer, MACT, Jammu.

By Order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

Dated.06-09-2024.

No: Law-Jud/8/2022-10.

**Copy to the:**

1. Principal Secretary to Lieutenant Governor, J&K, Raj-Bhawan, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

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*Handwritten signature/initials in black ink.*

3. Commissioner Secretary to Government, General Administration Department.
4. Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu. This is with reference to his letter No. letter No. 38905/RG/GS dated 04-09-2024.
5. All Concerned Judicial Officers.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh at Jammu.
7. Director Information, J&K, Srinagar.
8. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
9. I/C website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order File.
11. Concerned File.

*(Signature)*  
06.09.24

(Ashish Gupta)

**Special Secretary to Government**

*(Signature)*  
06.09.2024